

1	2	3	4
18. Mahatma Hathkargha Vinkar Sahakari Utpadak Sangh Ltd., Akalkot, Solapur		1	1
19. Navbharat Hatmag Vinkar S. Utpadak S. Ltd., Akalkot, Solapur		1	1
20. Budhgaon Vinkar SS Ltd., Budhgaon, Sangli		1	1

Debt Recovery Tribunals

3550. SHRIMATI GEETA MUKHERJEE :
SHRI V.V. RAGHAVAN :

Will the Minister of FINANCE be pleased to state :

(a) the number of cases referred to the Debt Recovery Tribunals (DRTs) by various banks and financial institutions since the date on which it was set up, bank-wise and year-wise;

(b) the amount of dues involved in these cases; and

(c) the number of cases disposed off and the amount recovered?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Funds for Development Programmes

3551. SHRI K.A. SANGTAM : Will the Minister of FINANCE be pleased to state :

(a) whether the funds for the development programmes in Nagaland have been released from the Consolidated Fund of India;

(b) if so, the funds released during the last three years;

(c) whether the Government propose to write-off an amount of over Rs. 800 crores incurred on insurgency related matters by Nagaland, as was done in case of Punjab;

(d) if so, the time by which the decision in this regard is likely to be taken; and

(e) if not, the reasons therefor and other measures being taken by the Government to compensate the State of Nagaland under the 16-point Agreement?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) The funds released during the last three years are as follows :

Year	Amount (Rs. in Crores)
1995-96	245.49
1996-97	294.64
1997-98	322.82

(c) to (e) There is no proposal to write off any amount in case of Nagaland. However, guidelines for reimbursement of security related expenditure to North Eastern States are under consideration of Government of India. After the guidelines are formulated, reimbursement claims of the Government of Nagaland for expenditure on insurgency related matters shall be duly considered alongwith other North-Eastern States.

In so far as assistance to the State of Nagaland under the 16 point Agreement is concerned, Government of Nagaland receives Non Plan grants under the award of Finance Commission. The Planning Commission also discusses the plan requirements of the State and allocates required funds for development.

Counter Guarantee to Power Projects

3552. SHRI KAMAL NATH : Will the Minister of COAL be pleased to state :

(a) whether preferential treatment is being given to a company, HNPCL, owned by Hindujas by Coal India Limited in the matter of various terms of coal supply agreement;

(b) whether a counter guarantee has been given for the proposed power project of HNPCL; and

(c) the reasons for not giving such counter guarantee to other entrepreneurs?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) The Hinduja National Power Co. Ltd. (HNPCL) and Mahanadi Coalfields Ltd. (MCL) have initialled a Coal Supply cum Transportation Agreement in April, 1998, with a few issues outstanding. This is the only Agreement being negotiated which is comprehensive Coal Supply and Transportation Agreement and the terms for supply of fuel are different from what is usually set-out in Coal supplies as between the coal companies and State Electricity Boards. As the financial risk in different projects is different, the terms of Fuel Supply Agreements are not strictly comparable.

(b) This is one of the eight Fast Track Projects and the Government have decided to issue counter guarantee to the power project of HNPCL.

(c) The Government have decided that counter guarantees would be available only to eight Fast Track Projects and not to the others.

Letters from MPs

3553. SHRI BHERU LAL MEENA :
SHRI RAMPAL UPADHYAY :
SHRI RAMA CHANDRA MALLICK :

Will the Minister of FINANCE be pleased to state :

(a) whether the government are aware that the General Insurance Corporation of India and the New India Assurance Company Ltd. do not respond to letters received from Members of Parliament;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to punish the guilty officials and ensure instructions about dealing with letters from Members of Parliament are strictly followed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Instructions were issued by the Government to Life Insurance Corporation of India (LIC), General Insurance Corporation of India (GIC) and its four subsidiaries, to ensure prompt disposal of communications received from Hon'ble MPs and other VIPs. The GIC and New India Assurance Co. Ltd., have reported that they are generally abiding by these orders. Specific instances of non-compliance of these or any other Government orders are taken up by the Government, as required, with concerned organisations.

Widening of Tax Net

3554. SHRI MADHUKAR SIRPOTDAR :
SHRI ANANT GANGARAM GEETE :
SHRI V.K. KHANDELWAL :

Will the Minister of FINANCE be pleased to state :

(a) whether the schemes relating to the widening of the tax net on the basis of economic criterion as introduced in 1997-98 budget has met with envisaged and adequate success;

(b) if so, the number of potential tax payers located under this scheme and the total revenue (Income Tax) collected under this scheme;

(c) whether the Government have received any proposals to rehash this scheme; and

(d) if so, details thereof and action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) The primary objective of the Two-by-Four economic criteria Scheme is to cast an obligation on taxpayers to file returns of income and thereby widen the tax base in twelve cities and their urban agglomeration in the country. The scheme was operational for the first time in assessment year 1997-98 and during this period a growth of 20% in the number of returns filed was recorded as against the preceding assessment year. The revenue collection attributing to this Scheme cannot be segregated from out of total collection.

(c) and (d) The Finance (No.2) Bill 1998 proposes to further expand and extend the scope of the provisions introduced in 1997 relating to widening of tax net. Two more economic criteria namely, holding of credit card and membership of expensive clubs have been proposed to be added to the existing four criteria. Also, the obligation to file return will be on fulfilling any one of the six criteria. It will thus become One-by-Six Scheme instead of the existing Two-by-Four Scheme. The Scheme is also proposed to be extended to twenty-three new cities and their urban agglomeration.

Surplus Workers in Coal Sector

3555. PROF. AJIT KUMAR MEHTA :
SHRI PITAMBAR PASWAN :
PROF. PREM SINGH CHANDUMAJRA :
DR. CHINTA MOHAN :

Will the Minister of COAL be pleased to state :

(a) whether a large number of employees have become surplus in Coal India Limited and its subsidiaries;

(b) if so, the number of surplus employees as on March 31, 1998, subsidiary-wise;

(c) the number of employees out of them have taken retirement under Voluntary Retirement Scheme in each subsidiary; and

(d) the efforts made or proposed to be made by the Government for their rehabilitation?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) As reported by Coal India Limited there are some surplus employees in three subsidiary companies of CIL namely ECL, BCCL and CCL.

(b) In an exercise undertaken by CIL it was indicated that ECL, BCCL and CCL had 34,920 manpower surplus to their requirement as on 1.4.94. Assessment of surplus manpower is a continuous process.